

REPORT ON TRAINING

DAY-1(4th July, 2022)

The key agenda that was highlighted in the beginning of the training are: What are key legislative drafting virtues? What are the stages of drafting a legislation? What are drafting instructions? What is a Legislative Plan? The discussion further moved towards understanding the tools of regulation that the State possesses. Drafting instructions was explained. What should be in the drafting instructions? What are the questions that need consideration for creating drafting instructions? Drafting diseases and the ambiguity was discussed.

DAY-2(5th July, 2022)

The first agenda of the presentation was divided into 5 parts which are as follows: Organizing the law, drafting provisions of law, Delegated legislation, Leveraging technology, Way forward. Further discussion was on preliminary and final provisions. Focus was also given on preamble and how it works as a checklist. Lastly, IT Act 2000 was analyzed and why authentication of electronic records are important.

DAY-3(6th July, 2022)

The training consisted of the first lecture on Ethics and Accountability in Public Services. There was an in depth discussion on many different ethical ideas and accountability practices as a civil servant. This was followed with a session on the MeghEa and Enterprise Architecture project by the Technical Director of KPMG who introduced the need and importance of e-governance for a state like Meghalaya and the recent initiatives that have been implemented. Lastly, there was a session held on the POCSO Act where the provisions were examined along with the data present for the state of Meghalaya to understand the fault lines and gaps.

DAY-4(7th July, 2022)

For the first half, the discussion dived deep into the provisions of Protection of Women against Domestic Violence(PWDV) Act and understood its context for the state of Meghalaya. For the second half, we interpreted certain ethical case studies and had in depth discussions about their ethical concerns, options available and the best possible option.

DAY-5(8th July, 2022)

The training began on a great note with Mr. Cyril Diengdoh addressing the first session on governance structure in Meghalaya. He discussed the unique administration of the state, its history and pressing issues of concerns which can be addressed through the fellowship. Following this, a detailed session on POSH was conducted where along with each and every provision of the act, case studies were discussed to understand how sexual harrasement at workplace can be adressed. The training also included a session by Mr. W Kharkrang from Meghalaya State Pollution Control Board where key initiatives concerning solid waste and e-waste management in the state were discussed and the challenges surrounding its implementation.

DAY-6(11th July, 2022)

The assistant directors for Personnel and Management Cells at MATI conducted useful sessions on office procedures explaining how a file is started, who is authorized to write on the files, its chain of communication, meaning of paper under correspondence and how the note sheet is maintained. This followed with another insightful session by an MCS officer who spoke about the language required to be used in the notesheet and the procedures to follow mandatorily.